

Press Note

Today, Hon'ble Mr. Justice Gurmeet Singh Sandhawalia, Acting Chief Justice of Punjab and Haryana High Court, has inaugurated four I.T. initiatives i.e. Hybrid Video Conferencing in High Court and in all District Courts in states of Punjab, Haryana and U.T. Chandigarh, Free Public Wi-fi in High Court premises, Inventory Management Software (IMS) for District Courts & 'Neutral Citation Phase-II (QR Code).

On this occasion, Hon'ble Mrs. Justice Lisa Gill, Chairperson Computer Committee, Members of Computer Committee and all other Hon'ble Judges of the High Court were present. The inaugural function was also attended by all the District and Sessions Judges in the States of Punjab, Haryana and U.T. Chandigarh through virtual mode.

Hybrid Video Conferencing eliminates geographical barriers, enabling participants to join court proceedings remotely and proves to be advantageous for individuals with disabilities or those residing in remote areas. Moreover, the use of hybrid video conferencing streamlines the evidence recording process, minimizing delays caused by scheduling conflicts, transportation issues, and courtroom congestion resulting in better management of time of the Judges and legal professionals, focusing on substantive legal matters rather than administrative tasks.

Under this project, 2 HD digitally zoom PTZ cameras with integrated digital sound system and 4K Codec system have been installed in each Court. Furthermore, two LED screens have been installed in each Court so that a party appearing remotely are visible to Hon'ble Judges and Advocates. Dedicated V.C. links have been created for each Court to provide seamless Court proceedings through hybrid mode. This facility has been implemented in all Courts of High Court as well as in District Courts of Punjab, Haryana and U.T. Chandigarh.

Free public Wi-Fi is also launched within the High Court premises for advocates and litigants enhances accessibility to legal resources and information, enabling advocates to conduct legal research, access case files, and communicate with clients more efficiently. Litigants can also stay informed about their cases and communicate with their legal representatives seamlessly, hence, democratizing access to justice by reducing financial barriers for those seeking legal assistance.

This facility will cover corridors, Court Rooms, public area, Mediation Centre and Bar Association. Under this project latest secured Wi-fi access points have been installed.

Inventory Management Software (I.M.S.) is an inhouse developed software to facilitate paperless distribution, delivery maintenance, AMC's/warranty of IT Hardware in District Court.

Introducing QR codes on judgment/final order in High Courts enhances accessibility and transparency by providing quick and easy access to detailed case information for legal professionals, researchers, and general public. With a simple scan, user can access the digital judgment.

Launch of above I.T. initiatives mark yet another commitment of this Court to reach to the last citizen of the country and maximize the use of technology in dispensation of justice.